

Enrolment of students in primary classes

1754. SHRI VARINDER SINGH BAJWA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the extent of new enrolment of students in the primary classes this year after the enactment of law making education upto the age of 14 years as a Fundamental Right and the likely enrolment during the next academic year 2010-11, State-wise for both years; and

(b) the increased requirement of teachers and how that is likely to be met and also to ensure that the teachers do not transgress in other activities like post office duties, agencies for small scale investments and insurance business, State-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL) : (a) The Right of Children to Free and Compulsory Education Act, 2009 was published in the Gazette of India on 27th August, 2006. The Act has not yet come into force.

As per Selected Education Statistics (SES) published by the MHRD, the Gross Enrolment Ratio at the primary level in 2006-07 was 111.24. According to the estimates prepared by the National University of Educational Planning and Administration (NUEPA) for a period of five years from 2010-11 to 2014-15, the population projection of 6 to 10 year age group, which is the target population for the primary schools, for 2010-11 is 11,52,82,595.

(b) NUEPA has, at the instance of the Government, prepared estimates for additional requirement of teachers on the basis of the Pupil Teacher Ratio norms prescribed under the Right of Children to Free and Compulsory Education Act, 2009, according to which around 5.10 lakh additional teachers would be required for the country as a whole at the elementary level. The Act provides that the Central Government and the State Governments shall have concurrent responsibility for providing funds for implementation of the Act. It also enumerates the functions to be performed by teachers and prohibits teachers from engaging in private tuition or private teaching activity.

Funds sanctioned under SSA

†1755. SHRI RAGHUNANDAN SHARMA:

SHRIMATI MAYA SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the amount sanctioned under Sarva Shiksha Abhiyan (SSA) to different States during the last five years and the amount released so far, State-wise;

(b) the sanctioned amount released to different States under Sarva Shiksha Abhiyan, State-wise;

(c) whether more funds are yet to be sanctioned under this scheme; and

†Original notice of the question was received in Hindi.